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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 403/92

199

T.A. NO:

DATE OF DECISION 28-4-92

Shri C.K. Joseph

Petitioner

Shri E.K. Thomas

Advocate for the Petitioners

Versus

Union of India through General Respondent
Manager, Western Railway, Bombay

None

Advocate for the Respondent(s)

CORAM:

The Hon'ble ~~Ms.~~ Ms. Usha Savara, Member(A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
 2. To be referred to the Reporter or not ?
 3. Whether their Lordships wish to see the fair copy of the Judgement ?
 4. Whether it needs to be circulated to other Benches of the Tribunal ?
- No.

U. Savara
(Ms. Usha Savara)
Member(A) 28/4/92

mbm*

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
Original Application No.403/92

Mr. C.K. Joseph .. Applicant

vs

Union of India through
General Manager,
Western Railway, Bombay. .. Respondent

Coram : Ms. Usha Savara, Member(A)

Appearances:

Shri E.K.Thomas
for the applicant

Date: 28-4-92

Judgement


(Per: Ms. Usha Savara, Member(A))

The applicant has filed an application with the prayer that the applicant be given post retirement railway passes.

2. The grievance of the applicant in this case is that the facility of the post retirement passes was withdrawn from him in view of the retention of the railway quarter beyond the permissible limit. It is submitted by him that he has vacated the Government premises on 12-10-1990 and that the facility may be restored to him. Shri Thomas relies upon the full Bench Judgement in the case of Shri Wazir Chand vs Union of India through the Secretary, Ministry of Railways, and others decided on 25-10-1990 (ATJ 1991 (4) 60 to uphold his claim.

3. In view of this, I have no hesitation in granting the applicant's request for restoration of the facility of post-retirement passes to him. The respondents are directed to issue the passes prospectively from the date of this order. Further, it is submitted by the learned counsel that in case, on the basis of the clarification sought from the Supreme Court, the Railway Administration come to the

conclusion that the applicant is not entitled to the passes, the respondents will be free to adjust them against the entitled number of passes according to the decision as may be finally taken regarding the passes on the basis of the Supreme Court clarifications. No order as to costs.


(Ms. Usha Savara) 28.4.92.
Member(A)